

Lib

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.210/434/2020

Dated this Wednesday, the 27th day of January, 2021

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)

**Proceeding conducted through video conferencing with the consent
of applicant's counsel.**

Smt. Vijayalaxmi Subhashi Honrao
Widowed Daughter of late Shri Nagnath Manmath Karande,
Age about 56 years, Central Govt. Pensioner
(ex. Sr. Supdt. Of Post Offices (Sr. SP),
South Mumbai Region, Dadar, Mumbai 400 014.
R/o C-103, Sidhi Vinayak SRA Society Ltd., Opp. DON BOSCO
School, Borivali (W), Mumbai 400 090. - Applicant
(By Advocate Shri D.N.Karande)

Versus

1. Union of India, through the Secretary,
Ministry of Communication, Deptt. Of Post,
Dak Bhavan, New Delhi 110 001.
2. The Chief Postmaster General (CPMG),
Maharashtra Circle, GPO, Mumbai 400 001.
3. The Sr. Accounts Office, O/o The Postmaster General,
Mumbai Region, GPO, Maharashtra Circle, Mumbai 400 001.
4. The Supdt. Of Post Offices, West Division, Dadar,
Mumbai 400 014. - Respondents

ORAL ORDER

Present:

- Advocate Shri D.N.Karande for the applicant.
2. Heard Shri Karande, he submits that in pursuance to the impugned order of the respondents dated 25.02.2019, the applicant has submitted representation to the respondents on 30.10.2019 explaining how the respondents have wrongly considered income of the applicant. Shri Karande submits that the applicant would be satisfied if this OA is disposed of with a direction to the respondents to decide the applicant's pending representation of 30.10.2019.

3. In view of the above submission of the applicant's counsel, this OA is disposed of at admission stage with direction to the respondents to consider and decide the applicant's pending representation dated 30.10.2019 with a reasoned and speaking order within two months from the date of receipt of a certified copy of this order.
4. With this the OA stands disposed of.

(Dr. Bhagwan Sahai)
Member (Administrative)

kmg*

JD
29/10/19